

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606958/2016

SHRI SUKH CHARAN SINGH

Plaintiff

Versus

SMT. MOHIDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - None for plaintiff.

Ms. Surbhi Gupta, counsel for defendant no.4.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 14/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.678/2017

OMWATI

Plaintiff

Versus

KISHAN CHANDER

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Sh. Chetanya Kakar, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1476/2018

HIRA DEVI

Plaintiff

Versus

DEVENDER YADAV

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.419/2019

OM LOGISTICS LTD

Plaintiff

Versus

MILESTONE ENTERPRISES

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

EX. NO.652/2019

OMWATI

Decree Holder

Versus

KISHAN CHANDER

Judgment Debtor

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Sh. Chetanya Kakar, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1584/2019

MAHESH PANDIT

Plaintiff

Versus

CHANDULAL UTTAMCHAND ASRANI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610313/2016

SHAKUNTLA BANKA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Pratyush Sharma, counsel for plaintiff.

None for defendant/DDA.

Two application, one u/o XXXIX R.2(A) CPC r/w Section-151 CPC and another application u/s 151 CPC seeking exemption from filing duly attested affidavits, welfare stamp and court fees have been filed today electronically on behalf of plaintiff.

Further, matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for consideration on the aforementioned applications and PE 14/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612121/2016

RAJESH AHUJA

Plaintiff

Versus

BIMLA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Sh. Vivek Srivastava, counsel for plaintiff.

None for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608168/2016

R.D. SAHNI

Plaintiff

Versus

MS. VIJCO SALES

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- Sh. Rohit Kumar Modi, counsel for plaintiff.

None for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606659/2016

ANIL KUMAR GOAL

Plaintiff

Versus

PANCHAYAT KUCHA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606845/2016

KEVAL KISHAN SHARMA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.548740/2014

RAJ PURI

Plaintiff

Versus

MADHU PURI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None for plaintiff.

Sh. Praduman Kumar Aggarwal, counsel for defendant/DDA.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.186/2020

MADHU PURI

Plaintiff

Versus

RAJ PURI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.29893/2016

SMT. RAJ PURI

Plaintiff

Versus

SMT. MADHU PURI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609434/2016

PREM AGGARWAL

Plaintiff

Versus

ASHWANI PARASHAR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Sh. Kshitiz Ahlawat, counsel for plaintiff.

None for defendant.

Some arguments advanced by the plaintiff on the application u/o XVI R.1 CPC filed on behalf of defendant. Last opportunity is given to the defendant to advance arguments, if any, failing which appropriate orders shall be passed on the next date of hearing.

Put up for orders on the application u/o XVI R.1 CPC filed on behalf of defendant on 08/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.188/2018

ATUL KUMAR SHARMA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Sh. Manish Tanwar, counsel for plaintiff.

None for defendant/DDA.

None joined the video conferencing on behalf of defendant/DDA, therefore, the matter could not be heard.

Put up for purpose fixed on 19/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.394/2019

MAHENDER VERMA

Plaintiff

Versus

PRAHLAD SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612569/2016

BHARAT BHUSHAN

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609427/2016

PREMIER PAPER PRODUCTS PVT. LTD.

Plaintiff

Versus

PRITIKA FASHIONS PVT. LTD.

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present: - Sh. Sameer Dewan, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611872/2016

DR.(MRS) ADARSH BAJAJ

Plaintiff

Versus

MEENU KATARIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 12/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612835/2016

SATYA DEV GUPTA

Plaintiff

Versus

NITIKA GUPTA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:29/08/2020

Present:- Sh. O.P. Gupta and Sh. Nitin Gupta, Ld. Counsels for
plaintiff.

None for defendant.

Vide separate judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been decreed with costs.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.29/08/2020